

ITEM NO.1001

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CURATIVE PET(C) No.34/2020 in R.P.(C) No.2012/2019 in C.A. No. 11133/2011

GUJARAT URJA VIKAS NIGAM LIMITED

Petitioner(s)

VERSUS

M/S. ADANI POWER (MUNDRA) LIMITED & ORS.

Respondent(s)

(FOR ADMISSION
IA No. 21758/2020 - CLARIFICATION/DIRECTION)

Date : 16-09-2021 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

By Circulation

UPON perusing papers the Court made the following
O R D E R

We have gone through the Curative Petition and the relevant documents. In our *prima facie* opinion, there are substantial questions of law raised in this Curative Petition, which require consideration.

Issue notice.

List the matter in open Court on 30.09.2021 for hearing.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)